

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 28976/2020

(Arising out of impugned final judgment and order dated 03-07-2019 in WC No. 14898/2000 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

BUNDU (DIED) THROUGH LRS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.22438/2021-CONDONATION OF DELAY IN FILING and IA No.22439/2021-EXEMPTION FROM FILING O.T.)

Date : 22-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Ravindra Raizada, Sr. Adv.
 Mr. Rajeev Kumar Dubey, Adv.
 Mr. Ashwan Mishra, Adv.
 Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioners, matter stands adjourned for four weeks.

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)